

BEFORE THE NATIONAL GREEN TRIBUNAL  
NEW DELHI (PRINCIPAL BENCH)

OA No 985 of 2019

IN THE MATTER OF:

In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh.

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Filed by

**NMCG**

Date 21.05.2025

Place: New Delhi

 Through

GiGi.C. George Advocate

Standing Council (UOI)

BEFORE THE NATIONAL GREEN TRIBUNAL  
NEW DELHI (PRINCIPAL BENCH)

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**IN THE MATTER OF:**


In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh.

**Affidavit on behalf of the National Mission for Clean Ganga (NMCG) in compliance of the order dated 27.11.2024 in the aforesaid matter**

Most Respectfully, I, Anup Kumar Srivastava, aged 57 years, working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), D/o WR, RD&GR, Ministry of Jal Shakti do hereby solemnly affirm, and declare as under:

1. That the deponent is working as Executive Director (Technical) in NMCG and is well conversant with the facts and circumstances of the present case on the basis of information derived from the official records, and am competent to submit this affidavit on behalf of the answering Respondent NMCG.
2. That NMCG, in accordance to the provisions of the River Ganga Authority Order, 2016, has been pursuing the 'Namami Gange Programme', an Integrated Conservation Mission, to assist the State Governments in their efforts for effective abatement of pollution, conservation and rejuvenation of National River Ganga in the form of financial as well as technical support,
3. That in the above matter, the Hon'ble NGT vide its order dated 27.11.2024 has inter-alia directed the Member Secretaries, CPCB and UPPCB to file



  
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their response affidavit disclosing the action taken by them on pollution control from tanneries, compliance of STPs and management of chromium including sludge by each of the tannery and other sites identified by Learned Amicus Curiae in her interim report. The Hon'ble Tribunal had also impleaded the following as Respondents: -

- (1). Central Ground Water Authority through its Chairman
- (2). Member Secretary, Health, State of UP
- (3). NMCG through its Director General.

4. That the answering respondents submit that a Common Effluent Treatment Plant (CETP) is under stabilization, for the proper treatment of the effluent generated from the Jajmau tannery Cluster at Kanpur. In this regard the following is submitted:

A)- There are about 350 tanneries operating in Jajmau tannery Cluster at Kanpur. Out of 350 units, 262 units are operational, and remaining units are closed by UPPCB/CPCB in compliance of the Hon'ble NGT order.

B)- 20 MLD newly constructed CETP at Kanpur: In this regard a project for integrated industrial wastewater management system comprising of collection and conveyance system, adoption of clean technology and incorporating an institutional framework for comprehensive waste management has been approved by NMCG at an estimated cost of Rs. 741.36 Crores. The CETP construction work has been completed, and the plant is in stabilization stage. Treated effluent is being mixed with treated sewage to meet the standards for total dissolved solids (TDS) for safe use for irrigation/horticulture purposes. The CETP is Asia's largest treatment plant in tannery sector with odour control & management measures. The



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plant has a separate chrome recovery unit for treating chrome liquor and recovery of chrome cake for reuse.

C)- The Salient features of this CETP are as under: -20 MLD capacity CETP based on primary assessment of existing production capacity and infrastructure of tanneries. - First time Odour control & management measures adopted in wastewater management system for Tannery sector. - SCADA based online qualitative and quantitative assessment of water requirements and wastewater management- Chrome liquor to be treated separately and chrome cakes to be sold back to the industry - Dedicated effluent collection and conveyance system of 25 KM to CETP. No urban sewage interference, unlike present system - Improvisation of Individual Pre-treatment System at individual tanner's level. - 200 KLD state-of-the-art ZLD based demonstrative plant for recovery of marketable salt and re-usable water from wastewater - 900 KLD capacity Common Chrome Recovery (CCR) facility to recover usable chrome chemical for reuse in the process, thereby reducing its consumption and pollution load - Segregation of wastewater at generation source based on pollution characteristic

CETP discharge to be used for Irrigation purpose by maintained acceptable quality by dilution with treated sewage.

5. That the answering respondent further submit that the Report of the Amicus Curie pertaining to river pollution has addressed on the following: (i) Extent of pollution in Atal Ghat Nawabganj, Kanpur (ii) Status of Golaghat drain, Kanpur (iii) Improper functioning of STP at Bingawan (iv) Improper functioning of STP Jajmau (43 MLD and 36 MLD CETP)



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6. That as regards the observations regarding pollution at Atal Ghat and Golaghat pertains to the flowers and religious waste disposal into river i.e. improper municipal solid waste management (MSWM). In this regard it is submitted that the MSWM is the responsibility and mandate of the urban local body i.e. Kanpur Nagar Nigam. It is submitted that NMCG had sanctioned a pilot project in July 2018 and thereby provided financial assistance to State which included cleaning of 20 Ghats at Kanpur for three (3) years. Kanpur Nagar Nigam was executing agency for Ghat cleaning project at Kanpur. After completion of the pilot demonstration project, State Government of U.P was conveyed that these activities should be continued by the ULB or State Government through its own funding arrangements including innovative mechanisms such as 'Own your Ghats', 'Adopt a Ghat' etc.

7. That as regards the 210 MLD Bingawan STP and 43 MLD Jajmau STP are being operated by M/s Kanpur River Management Pvt. Ltd. (KRMPL) under a project sanctioned by NMCG. The UP Jal Nigam, Rural, Govt. of Uttar Pradesh is the state executing agency for the project. The State Government of U.P has reported that the repair works on the 43 MLD STP has been completed on 17th December 2024 and the STP is under operations.

8. That the issues arising from the operation of the improper functioning of the 210 MLD Bingawan STP, these are being reviewed regularly with the State Government of U.P and Concessionaire. In order to address the design deficiencies in the aerated lagoons of originally constructed STP by the State Government of U.P, NMCG has also approved funds for necessary rectifications and advised the State Government of U.P and the



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Concessionaire to expeditiously complete the same. However as per the latest performance monitoring report (November 2024) obtained from the IIT Kanpur, the STP was reported to be non-compliant with the design discharge standards in respect of BOD (38 mg/l as against standard of 30 mg/l; Influent BOD- 220 mg/l), COD (144 mg/l as against standard of 100 mg/l; Influent COD – 544 mg/l) and Fecal Coliform (23,000 MPN/100 ml against the standard of 1000 MPN/100 ml; Influent FC – 3,00,00,000 MPN/100 ml).

Accordingly, the concessionaire has been directed to complete the rectification works for improving the plant performance to comply with discharge standards. The State Executing Agency has imposed penalties for the non-compliance with the discharge standards. 9. That NMCG is diligently exercising surveillance and monitoring through the officials of the NMCG and also U.P State PCB to ensure the effluent treatment from the tanneries at Jajmau ( U.P), to ensure that the untreated/partially treated effluent is not allowed to be discharged in the river

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VERIFICATION:

Verified at New Delhi on ---January, 2025 that the contents of the above affidavit are true and correct to my knowledge based on official record and no part of it is false and nothing material has been concealed therein.

I IDENTIFY THE DEPONENT

DEPONENT



CERTIFIED THAT THE DEPONENT

Shri / Smt. Anup Kr. Srivastava  
S/o, w/o, d/o Executive Director (Tech.)  
Identified by Sh. Ishwar Singh Adv.  
have solemnly sworn before me at Delhi  
on 21/1/2025 at serial no. 2367  
that the contents of the affidavit which have  
been read over and explained to him/her  
are true and correct to his / her knowledge.

Oath Commissioner  
Govt. of NCT of Delhi

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